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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(OS) 207/2020

I.A. 6645/2020 (under Order XXXIX Rule 1 & 2 CPC)

I.A. 7275/2020 (under Order VII Rule 11 (d) r/w Rule 10 CPC for rejection/return of plaint-by defendant No.1)

NEHA BISHT

..... Plaintiff

Represented by: Mr. Kapil Mohan, Advocate with
Mr. Vibhu Jain, Advocate.

versus

SIDDHARTHA VERMA & ANR.

..... Defendants

Represented by: Mr. Ehraz Zafar, Advocate

CORAM:

HON'BLE MS. JUSTICE MUKTA GUPTA

ORDER

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16.09.2020

The hearing has been conducted through Video Conferencing.

CS(OS) 207/2020

I.A. 6645/2020 (under Order XXXIX Rule 1 & 2 CPC)

1. Plaint be registered as suit.
2. Issue summons in the suit and notice in the application.
3. Learned counsel for defendant Nos.1 and 2 accepts summons in the suit and notice in the application.
4. Written statement and reply affidavit along with affidavit of admission-denial be filed within 30 days.
5. Replication and rejoinder affidavit along with affidavit of admission-denial be filed within three weeks thereafter.

6. List the suit and the application on 6th January, 2021.
7. Considering the contentions between the parties, the defendants shall continue to receive the rent from tenant in respect of the property No.C-211, Third Floor, Greater Kailash, Part-I, New Delhi-110 048 and will continue to deposit the same in bank account No.159560956987 IndusInd Bank, Vasant Vihar Branch, New Delhi. However, neither of the parties is permitted to withdraw any amount from the said bank account.
8. Further, till the next date of hearing, the parties are restrained from creating any third party rights in the suit property.

I.A. 7275/2020 (under Order VII Rule 11 (d) r/w Rule 10 CPC for rejection/return of plaint-by defendant No.1)

1. List on 6th January, 2021.
2. Order be uploaded on the website of this Court.

MUKTA GUPTA, J.

SEPTEMBER 16, 2020

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